## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

C.P.NO.182/2003 IN O.A.NO: 3318/2002

Thursday, this the 29th day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman Hon'ble Shri Govindan S. Tampi, Member (A)

- 1. Community Polytechnical Workers
  Welfare Association (Regd.)
  Delhi Region
  through its President Shri Pradeep Kumar
  Village & Post Office Ranikhera
  Delhi-81
- 2. Shri Satish Kumar s/o Shri Saroop Singh r/o Village & PO Qutabgarh Delhi-39

Shri Rameshwar Dayal s/o Shri Krishan Lal

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- 3. Shri Ajit singh s/o Shri Ram Phal r/o H.No.98, Village & PO Qutabgarh Delhi-31
- r/o Village & PO Punjab Khot Delhi-815. Shri Rajesh Kumar s/o Shri Om Prakash
- r/o S-44, Mangolpuri New Delhi-83
- 6. Mrs. Nirmala Devi w/o Shri Attar Singh r/o Village & PO Qutabgarh, Delhi-39
- 7. Shri Damodar s/o Shri Nobat Ram r/o G-3/6, Sunder Nagri
  - Sant Stephen Bunkar Colony, Shahdara, Delhi-93 Shri Ramesh Chander
- s/o Shri Nanak Chand r/o Village Mandora Distt. Sonepat (Haryana)
- 9. Shri Satbir Singh s/o Shri Jugpal r/o Village & PO Karala, Delhi-81
- 10. Shri Mahabir Singh s/o Shri Sish Ram r/o Village Panchlok, PO Loni Gila Ghaziabad (UP)
- 11. Shri Jasbir singh s/o Shri Mukhatyar Singh r/o Village & PO Karala Delhi-81
- 12. Shri Jai Parkash s/o Shri Hoshiyar Singh r/o Village & PO Chandpur Dabas Delhi-81

- 13. Shri ≾ukesh Kumar s/o Shri H∯t Lal r/o RZ/2970/3, Tughlakabad-Extension New Delhi-19
- 14. Shri Rakesh Chand s/o Shri Bihari Lal r/o Block A-3, H.No.271, Nand Nagri Delhi-93
- 15. Mr. Rajesh Kumar Lamba s/o Shri Birhama r/o Village & PO Qutabgarh, Delhi-41
- 16. Ms. Dhan Pati d/o Shri Shiv Kumar r/o Village Bakkar Wara, PO Mundka Delhi-41
- 17. Mrs. Raj Bala Kaushik w/o Shri N.L.Kaushik r/o Village & PO Nizampur Delhi-81
- 18. Mrs. Anita
  wife of Shri Rameshwar Dayal
  r/o Village & PO Punjab Khot
  Delhi-81

.. Applicants

(By Advocate: Shri G.D.Gupta)

Versus

Shri B.D.Mendiratta Principal Aryabhat Polytechnic G.T.Karnal Road, Delhi

.. Respondent

## ORDER (ORAL)

Shri Justice V.S.Aggarwal:

Learned counsel for applicants states that he would submit a miscellaneous application in OA-3318/2002 and seek any further interim relief in accordance with law. Subject to aforesaid, since the services of the applicants have not been terminated, learned counsel does not press the present contempt petition at this stage.

2. Accordingly, CP is dismissed as withdrawn.

dan (Tampi)

(V.S. Aggarwal) Chairman

Member (A)